

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 121**  
**(IB)-297(PB)/2018**

**IN THE MATTER OF:**

Col. Sanjeev Dalal (Retd.)

.... Applicant/petitioner

Vs.

M/s. International Recreation & Amusement Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, CIRP**

**Order delivered on 06.06.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP:

For the applicant

Mr. Sanyam Goel, Mr. Mohd. Nazim Khan, PCS for RP  
Mr. Sanjay Bhatt, Ms. Janvi Bhasin, Ms. Priyanka  
Anand, Advs. with Ms. Kiran Sharma, CS in CA-  
1080/19

**ORDER**

**CA-1051(PB)/2019:-**

A letter for adjournment has been circulated. Accordingly, hearing is deferred to 05.07.2019.

All other applications shall also be considered on the same date. In the meanwhile, copies of paper book be exchanged between the parties and pleadings be completed.

List on 05.07.2019.

  
**(M. M. KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**